

THE HIGH COURT OF MADHYA PRADESH
WP.22020.2018
[Aditya Trivedi Vs. Ramkumar Swami & Anr.]

Gwalior, 16.11.2018

Smt. Uma Kushwah, learned counsel for the petitioner.

The petitioner seeks following relief (s):

“5. वांछित सहायता:—

1. यह कि, विद्वान अधीनस्थ न्यायालय को निर्देशित किया जावे, कि विचाराधीन प्रकरण क्रमॉक 07/2017 व उनमान आदित्य बनाम रामकुमार आदि का निराकरण शीघ्र अतिशीघ्र किया जावे। अन्य सहायता, जो माननीय न्यायालय उचित समझें, याचिकाकर्ता को प्रतियाचिकाकर्तागण से दिलाई जावे।”

Evident it is that no order-sheet has been filed by the petitioner to demonstrate that the matter is being unnecessarily adjourned. Even otherwise, no material has been commended at to establish that all the adjournments have been opposed by the petitioner. In that event, this Court is not inclined to issue any direction. However, it is expected of the Trial Court to decide the matter expeditiously.

Petition stands disposed of finally in above terms.

No cost.

(Sanjay Yadav)
Judge